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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 21 of 2018 In C.P. (I.B) No. 33/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018**

Name of the Company: Chandra Prakash Jain RP
V/s.
Renish Petrochem FZE.

Section of the Companies Act: Section ^{2(e)}~~12~~ of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Chandra Prakash Jain	RP	CP Jain	CP Jain
2.				


ORDER

RP Mr. Chandra Prakash Jain present. None present for Respondent in IA 21/2018.

RP seeks permission to withdraw IA 21/2018.

Permission granted.

IA 21/2018 is disposed of as withdrawn.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 12th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL